

other than edible, for which coconut oil is used and the quantities used are estimated as follows:

(1) Soap making	30,000 tons
(2) Toilet and other domestic uses	45,000 "
(3) Miscellaneous uses, such as for lubrication and illumination	4,000

As imported coconut and coconut oil are also used for other than edible purposes, it is not possible to indicate precisely the percentage of internal production so used to the total production in the country. It is estimated that about 25% of the total available coconut oil is used for industrial purposes.

ELECTION TO THE NATIONAL FOOD AND AGRICULTURE ORGANIZATION LIAISON COMMITTEE

MR. CHAIRMAN: As the number of candidates for election to the National Food and Agriculture Organization Liaison Committee is equal to the number of vacancies, I hereby declare that Prof. N. G. Ranga and Syed Mazhar Imam have been duly elected to the said Committee

ELECTION TO THE INDIAN CENTRAL COCONUT COMMITTEE

MR. CHAIRMAN: Shri K. C. George being the only candidate for election to the Indian Central Coconut Committee, I declare him to be duly elected as a member of the said Committee.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE FINANCE BILL, 1953, AND THE CENTRAL EXCISES AND SALT (AMENDMENT) BILL, 1953.

MR. CHAIRMAN: In pursuance of sub-rule (2) of rule 162 of the Rules of Procedure and Conduct of Business

in the Council of States, I have allotted Tuesday, the 21st, Wednesday, the 22nd and Thursday, the 23rd April, 1953, for the completion of all stages involved in the consideration and return by the Council of the Finance Bill, 1953, and the Central Excises and Salt (Amendment) Bill, 1953, including the consideration and passing of amendments, if any, to the Bills.

PAPERS LAID ON THE TABLE

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): Sir, I lay on the Table a copy of the Ministry of Transport Notification No. 18-TAG(8)/53, dated the 31st March 1953, as required by sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950.

SHRI RAJAGOPAL NAIDU (Madras): Sir, on a point of order

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS): Sir, I do not think that this Notification can be laid on the Table. The Act has not been brought into force. Yesterday it was agreed during the consideration of the Repealing and Amending Bill that the amendment regarding this Act was not to be accepted, and the matter stands over for the introduction of a fresh Bill for that purpose, so that this Notification cannot be laid on the Table.

SHRI RAJAGOPAL NAIDU: I wanted to raise the same point of order.

MR. CHAIRMAN: I know.

(The Notification was ultimately not laid on the Table.)

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I lay on the Table a copy of each of the following Notifications as required by sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—